

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

M.A. 39 of 1998.

(OA 550 of 1997)

Present : HON'BLE DR. B.C. SARMA, ADMINISTRATIVE MEMBER.
HON'BLE MR. D. PURKAYASTHA, JUDICIAL MEMBER.

SAMBHU SENGUPTA

VS.

UNION OF INDIA & ORS. (DEFENCE)

For applicant : Mr. S. Bhattacharya, Counsel.

For respondents : Mr, B. Mukherjee, Counsel.

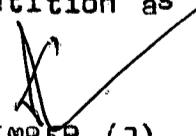
Heard on : 19.2.98.

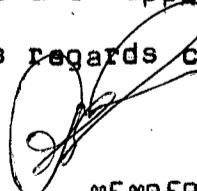
Ordered on : 19.2.98.

O R D E R

B.C. Sarma, AM.

1. This M.A. has been filed for amendment of the cause title in which liberty was granted by the Tribunal earlier and also for certain amendment in the original application.
2. We have heard the submission of the 1d. Counsel for both the parties. Accordingly, M.A. is allowed in part. Let the cause title be amended as per rule as prayed for in sub-para (i) of para-6 of the M.A and as regards the amendment of the Original Application, the applicant is given liberty to file a separate supplementary petition as per rules. No Order is passed as regards costs.


MEMBER (J)


MEMBER (A)